

IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) NO. 4662 OF 2015

Naresh Krishna Somani & Anr. ...Petitioner(s)  
VERSUS  
State of Uttar Pradesh & Ors. ... Respondent(s)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 29<sup>th</sup> January, 2016 when the Court was pleased to pass the following order:

**"List next week.**

**Learned counsel for the petitioners is permitted to serve notice dasti upon respondent nos. 2,3 and 4, with intimation that the matter will be taken up for hearing in the next week."**

It is submitted that dasti notice was furnished to the Counsel for the Petitioner on 1<sup>st</sup> February, 2016 for effecting service on unserved Respondent Nos. 2, 3 and 4.

It is submitted that Counsel for the Petitioner has not filed affidavit of dasti service, so far.

It is further submitted that A.D. card duly signed has been received in respect of Respondent No.1/State, but no one has entered appearance on its behalf, so far.

Service of Show Cause Notice is incomplete on Respondent Nos. 2, 3 & 4.

The matter above mentioned is listed before the Hon'ble Court with this office report.

DATED this the 2nd day of February, 2016.

ASSISTANT REGISTRAR

COPY TO:Mr. Anil Kumar Tandale, Advocate  
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c4/dk

ASSISTANT REGISTRAR